

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 4141 OF 2013

U. P. STATE BRIDGE CORP. LTD.

...APPELLANT

VERSUS

C. I. T. LUCKNOW

...RESPONDENT

OFFICE REPORT ON PRE-FINAL HEARING MATTER

The office report is prepared as per circular No. F. 41/Jul./2008 dated 17th December, 2008.

- (A) There is sole Respondent in matter above mentioned and is represented through Counsel.
- (B) Not applicable.
- (C) Not applicable.
- (D) No application for substitution is pending.
- (E) Counsel for both the parties have not filed Statement of Case within stipulated time so far, in the matter as per Amended New Rule, 2013 vide order XIX, Rule 32(1) (2), it shall be presumed that both the parties does not desire to Lodge Statement of Case in Appeal.
- (F) Not applicable.

The matter above-mentioned is listed before the Ld. Registrar's Court for Orders.

DATED THIS THE 9TH DAY OF SEPTEMBER, 2015.

ASSISTANT REGISTRAR

COPY TO:

Ms. Bina Gupta, Advocate
Ms. Anil Katiyar, Advocate

ASSISTANT REGISTRAR